

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22848/2004

(From the judgement and order dated 07/01/2004 in WP No. 26743/2003 of The HIGH COURT OF  
A.P AT HYDERABAD)

A.P. PUBLIC SERVICE COMMISSION

Petitioner(s)

VERSUS

KONETI VENKATESWARULU & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/08/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. Guntur Prabhakar, Adv.

Ms. T. Anamika, Adv.

For Respondent(s)

Mr. Manoj Saxena, Adv.

Mr. Amit Meharia, Adv.

Mr. Debojit Borkakati, Adv.

Mr. M.P. Meharia, Adv.

Mr. G. Ramakrishna Prasad, Adv.

Mr. Mohd. Wasay Khan, Adv.

Dr. K.P. Kailashnath, Adv.

Mrs.D. Bharathi Reddy ,Adv

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Orders reserved.

(PAWAN KUMAR)  
A BHARDWAJ)

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